## THE HIGH COURT OF MEGHALAYA: SHILLONG

## **NOTIFICATION**

Dated, Shillong the 17th December, 2025

**No.HCM/II/129/2025/Estt./01:** With the approval of the Hon'ble the Chief Justice and with the objective of ensuring the smooth functioning of the District Judiciary in the State, a District Monitoring and Coordination Committee for each district are hereby constituted comprising of the following members:

1.	District & Sessions Judge	Chairperson
2.	Chief Judicial Magistrate	Member-Secretary
3.	Deputy Commissioner	Member
4.	Superintendent of Police	Member
5.	Executive Engineer, PWD(Bldgs.)	Member

The Chairperson of the Committee can also invite any other Officer in the District to attend any meeting of the Committee.

The said Committee shall meet at least once a month and shall take up issues affecting the smooth functioning of the District Court including problems faced by the Judicial officers. Copies of the minutes of the meeting of the Committee shall be furnished to the High Court for information.

By Order,

REGISTRAR GENERAL

Memo No.HCM/II/129/2025/Estt./01-A Dated, Shillong the Topy to: -

- 1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.

- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- The Commissioner & Secretary to the Govt. of Meghalaya, Law Department for favour of kind information.
- All District & Sessions Judges/Chief Judicial Magistrates/Judicial Magistrates in-charge of Sub-Divisions in Meghalaya for favour of kind information and necessary action.
- 7. All Deputy Commissioners in Meghalaya for favour of kind information and necessary action
- 8. All Superintendent of Police in Meghalaya for favour of kind information and necessary action.
- The Chief Engineer, PWD(Bldgs), Meghalaya for favour of kind information and necessary action.
- All Executive Engineers, PWD(Bldgs), in all Districts for favour of kind information and necessary action.
- 11. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website under the relevant head.

12. Office File.

REGISTRAR GENERAL

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